

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 19.04.2025

No. 1789 A: The Judicial Officers of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below is transferred and posted as Civil Judge (Junior Division) in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

As mentioned in column no. 4, the officer is also vested with the powers under Sub-Section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officer is also vested with powers of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officer concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	1. Designation at the new station 2. Place where the officer is to be ordinarily stationed at. 3. Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station 1. Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). 2. Under the Provincial Small Causes Courts Act, 1887.
1	2	3	4
1.	Sri Kapil Dev, J.M.1 ^s Class -cum- Addl. Civi Judge (Jr. Division) Purnea	(a) Civil Judge (Jr. Division) (b) Dhamdaha (c) Purnea	(a) Rs.1,50,000/- within the local limits of Dhamdaha Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Dhamdaha Civil Judge (Junior Division).
2.	Ms. Juli Kumari, J.M.1 ^s Class -cum- Addl. Civi Judge (Jr. Division) Gaya	(a) Civil Judge (Jr. Division) (b) Gaya (c) Gaya	(a) Rs.1,50,000/- within the local limits of Gaya Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Gaya Civil Judge (Junior

			Division).
3.	Sri Shailesh Kumar, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Gopalganj	(a) Civil Judge (Jr. Division) (b) Hathua (c) Gopalganj	(a) Rs.1,50,000/- within the local limits of Hathua Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Hathua Civil Judge (Junior Division).
4.	Sri Uday Veer Singh, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Araria	(a) Civil Judge (Jr. Division) (b) Araria (c) Araria	(a) Rs.1,50,000/- within the local limits of Araria Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Araria Civil Judge (Junior Division).
5.	Sri Kumar Shubham, J.M.1 st Class -cum-Addl. Civil Judge (Jr. Division), Danapur	(a) Civil Judge (Jr. Division) (b) Danapur (c) Patna	(a) Rs.1,50,000/- within the local limits of Danapur Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Danapur Civil Judge (Junior Division).
6.	Ms. Priyansvi Singh, J.M.1 st Class, Sasaram	(a) Civil Judge (Jr. Division) (b) Sasaram (c) Rohtas	(a) Rs.1,50,000/- within the local limits of Sasaram Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Sasaram Civil Judge (Junior Division).
7.	Sri Sushil Kumar Singh, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Khagaria	(a) Civil Judge (Jr. Division) (b) Khagaria (c) Khagaria	(a) Rs.1,50,000/- within the local limits of Khagaria Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Khagaria Civil Judge (Junior Division).
8.	Ms. Pragya Mishra, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Bhagalpur	(a) Civil Judge (Jr. Division) (b) Kahalgaon (c) Bhagalpur	(a) Rs.1,50,000/- within the local limits of Kahalgaon Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/-

			within the local limits of Kahalgaon Civil Judge (Junior Division).
9.	Ms. Shambhavi Shankar, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Sheohar	(a) Civil Judge (Jr. Division) (b) Sheohar (c) Sheohar	(a) Rs.1,50,000/- within the local limits of Sheohar Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Sheohar Civil Judge (Junior Division).
10.	Sri Abhay Singh, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Biharsharif	(a) Civil Judge (Jr. Division) (b) Biharsharif (c) Nalanda	(a) Rs.1,50,000/- within the local limits of Biharsharif Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Biharsharif Civil Judge (Junior Division).
11.	Sri Ratnesh Kumar Dwivedi, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Munger	(a) Civil Judge (Jr. Division) (b) Munger (c) Munger	(a) Rs.1,50,000/- within the local limits of Munger Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Munger Civil Judge (Junior Division).
12.	Sri Sudeep Pandey, J.M.1 st Class, Supaul	(a) Civil Judge (Jr. Division) (b) Supaul (c) Supaul	(a) Rs.1,50,000/- within the local limits of Supaul Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Supaul Civil Judge (Junior Division).
13.	Sri Dinesh Mani Tripathi, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Madhepura	(a) Civil Judge (Jr. Division) (b) Uda-Kishunganj (c) Madhepura	(a) Rs.1,50,000/- within the local limits of Uda-Kishunganj Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Uda-Kishunganj Civil Judge (Junior Division).
14.	Sri Prateek Ranjan Chaurasia, J.M.1 st	(a) Civil Judge (Jr. Division) (b) Madhubani	(a) Rs.1,50,000/- within the local limits of Madhubani

	Class-cum-Addl. Civil Judge (Jr. Division), Madhubani	(c) Madhubani	Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Madhubani Civil Judge (Junior Division).
15.	Ms. Suman Chandra, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Sitamarhi	(a) Civil Judge (Jr. Division) (b) Sitamarhi (c) Sitamarhi	(a) Rs.1,50,000/- within the local limits of Sitamarhi Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Sitamarhi Civil Judge (Junior Division).
16.	Sri Santosh Kumar, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division), Samastipur	(a) Civil Judge (Jr. Division) (b) Samastipur (c) Samastipur	(a) Rs.1,50,000/- within the local limits of Samastipur Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Samastipur Civil Judge (Junior Division).
17.	Ms. Priya Kumari, J.M. 1 st Class, Darbhanga	(a) Civil Judge (Jr. Division) (b) Darbhanga (c) Darbhanga	(a) Rs.1,50,000/- within the local limits of Darbhanga Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Darbhanga Civil Judge (Junior Division).
18.	Sri Sumit Kumar, J.M. 1 st Class-cum-Addl. Civil Judge, (Junior Division), Muzaffarpur (W)	(a) Civil Judge (Jr. Division) (b) Jhanjharpur (c) Madhubani	(a) Rs.1,50,000/- within the local limits of Jhanjharpur Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Jhanjharpur Civil Judge (Junior Division).
19.	Sri Avinash Chandra, J.M.1 st Class-cum-Addl. Civil Judge (Jr. Division)	(a) Civil Judge (Jr. Division) (b) Shahpur Patori (c) Samastipur	(a) Rs.1,50,000/- within the local limits of Shahpur Patori Civil Judge (Junior Division).

	Division), Samastipur		(b) S.C.C. Powers of Rs. 1000/- within the local limits of Shahpur Patori Civil Judge (Junior Division).
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By order of the High Court

Sd/- P.K. Malik

Registrar General

Memo No. 33464-33522 Dated, Patna the 19 .04.2025

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay Fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / Registrar (IT)-cum-CPC, Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Editor, Patna High Court, Patna / Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, Patna High Court, Patna / Joint Registrar (IT), Patna High Court, Patna/ Officer on Special Duty, Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Joint Registrar (Judicial), Patna High Court, Patna / Member Secretary, Bihar State Legal Services Authority, Patna/ O.S.D. (Computerization), Patna High Court, Patna / S.O. I/C, Monitoring Cell II, Patna High Court, Patna / S.O. I/C, Judicial Officers Service Record Room, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna/ The District Magistrate, Patna/ Munger/ Madhubani/ Muzaffarpur/ Nalanda/ Araria/ Rohtas at Sasaram/ Purnea/ Samastipur/ Khagaria/ Supaul/ Madhepura/ Sheohar/ Sitamarhi/ Gopalganj/ Gaya/ Bhagalpur/ Darbhanga /The Principal District and Sessions Judge, Patna/ Munger/ Madhubani/ Muzaffarpur/ Nalanda/ Araria/ Rohtas at Sasaram/ Purnea/ Samastipur/ Khagaria/ Supaul/ Madhepura/ Sheohar/ Sitamarhi/ Gopalganj/ Gaya/ Bhagalpur/ Darbhanga for information **(and communication to the officers concerned).**

The officers appointed may be directed to make over charge of their offices in such a way so as to join their new assignments immediately from the receipt of the Court's notification.

The Principal District and Sessions Judges concerned are also requested to see the notification published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)

[The District Magistrate concerned is requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification]

(-) For the P.D.Js concerned only.

[-] For the D.Ms concerned only.

By order of the High Court


Registrar General